

E. No.153/18

New No.917/18

10.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Varun Tyagi, Ld. Counsel for the petitioner.
None for the respondent.

Applications under Section 151 of Code of Civil Procedure for withdrawal of the present case and for exemption from filing attested affidavits and hardcopy of the applications have been e-mailed to the Court on 08.08.2020.

Mrs. Sunaina Kukreja, Personal Assistant is directed to take printouts of the applications and hand it over to the Ahlmad for it to be placed in the Court file.

Record is perused.

The application under Section 151 Code of Civil Procedure for exemption from filing attested affidavits and hard copy of applications is allowed. Exemption sought is hereby granted.

The application under Section 151 of Code of Civil Procedure for withdrawal of the present case since it has been settled, is also allowed. The eviction petition is dismissed as withdrawn as the case stands settled. Copy of this order be sent to the Ld. Counsels for the parties.

File be consigned to record room.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
10.08.2020

E. No.154/18

New No.918/18

10.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Varun Tyagi, Ld. Counsel for the petitioner.
None for the respondent.

Applications under Section 151 of Code of Civil Procedure for withdrawal of the present case and for exemption from filing attested affidavits and hardcopy of the applications have been e-mailed to the Court on 08.08.2020.

Mrs. Sunaina Kukreja, Personal Assistant is directed to take printouts of the applications and hand it over to the Ahlmad for it to be placed in the Court file.

Record is perused.

The application under Section 151 Code of Civil Procedure for exemption from filing attested affidavits and hard copy of applications is allowed. Exemption sought is hereby granted.

The application under Section 151 of Code of Civil Procedure for withdrawal of the present case since it has been settled, is also allowed. The eviction petition is dismissed as withdrawn as the case stands settled. Copy of this order be sent to the Ld. Counsels for the parties.

File be consigned to record room.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
10.08.2020

E. No.261/19

New No.969/19

10.08.2020

File was not taken up on 14.04.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi.

File is taken up today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi, on filing of joint application under Order 23 Rule 3 r/w Section 151 of Code of Civil Procedure and r/w Rule 23 of Delhi Rent Control Rules.

Present: Mr. Lalit Gupta, Ld. Counsel for the petitioners alongwith petitioners in person.

Mr. Sachin Jain, Ld. Counsel for the respondent alongwith the respondent Smt. Krishna Devi and her son Mr. Deepak Sharma.

Ld. Counsels for the parties submit that the matter has been settled and possession of the tenanted premises has been handed over to the petitioners.

Ld. Counsels for the parties submit that since possession of the tenanted premises has been received by the petitioners in terms of the compromise, the aforementioned joint application be disposed off and the petitioners may kindly be permitted to withdraw the present case.

Record is perused.

Request is allowed.

The aforementioned joint application is disposed off and the eviction petition is dismissed as withdrawn as the case stands settled.

The date already fixed is hereby canceled. Copy of this order be sent to the Ld. Counsels for the parties.

File be consigned to Record Room.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
10.08.2020

Ex. No.7/20

New No.710/20

10.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Ld. Counsel for the decree holder.

Nazir has filed his report.

Ld. Counsel for the decree holder submits that there is no stay on the operation of the eviction order of which execution has been sought.

On filing of PF and certified copy of the site plan, issue warrants of possession for execution of the eviction order.

To come up before Ld. ACJ on 21.08.2020 and before this Court on 18.09.2020. Copy of this order be sent to the Ld. Counsel for the decree holder.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
10.08.2020

E. No.6/20

New No.711/20

10.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Ld. Counsel for the decree holder.

Nazir has filed his report.

Ld. Counsel for the decree holder submits that there is no stay on the operation of the eviction order of which execution has been sought.

On filing of PF and certified copy of the site plan, issue warrants of possession for execution of the eviction order.

To come up before Ld. ACJ on 21.08.2020 and before this Court on 18.09.2020. Copy of this order be sent to the Ld. Counsel for the decree holder.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
10.08.2020

E. No.212/14

New No.78198/16

10.08.2020

File was not taken up on 25.03.2020 in view of the order bearing no. 7657-89/E-1/Estt./DHC dated 23.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 07.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

By the aforementioned order of the Hon'ble High Court, it has been directed that evidence in contested cases is not to be recorded.

As such, matter is adjourned for cross-examination of PW-1 to 11.11.2020. Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
10.08.2020

M. No.17/11

New No.98108/16

10.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None for decree holder.
 None for judgment debtor.
 Mr. R.K. Singhal, Ld. Counsel for the Objector.

Record is perused.

By the aforementioned order of the Hon'ble High Court, it has been directed that evidence in contested cases is not to be recorded.

As such, matter is adjourned for payment of cost and for decree holder's evidence, subject to payment of cost, to 28.11.2020. Let advance copy of evidence by way of affidavit be supplied to the objector atleast 15 days prior to the next date of hearing. Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
10.08.2020

M. No.11/15

New No.59995/16

10.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Sanjay Sehgal, Ld. Counsel for the petitioner.
Mr. Surender Mishra, Ld. Counsel for the respondent.

Ld. Counsel for the respondent submits that on behalf of respondent, he wishes to examine only Mr. Yog Dutt Sharma.

Ld. Counsel for the petitioner admits that he has received the copy of affidavit of Yog Dutt Sharma.

By the aforementioned order of the Hon'ble High Court, it has been directed that evidence in contested cases is not to be recorded till normal functioning of the Courts is not resume.

To come up for respondent's evidence on 17.12.2020. Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
10.08.2020

E. No.596/14

New No.80459/16

10.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None for petitioner.

Mr. Sumit Ahuja, Ld. Counsel for the respondent.

As no one is present on behalf of the petitioner, matter is adjourned for arguments on applications for waiver of cost, payment of cost, arguments on application under Section 151 Code of Civil Procedure r/w Section 6A of the Delhi Rent Control Act and on application under Section 5 of the Limitation Act r/w Section 151 Code of Civil Procedure on 17.12.2020. Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
10.08.2020

E. No.186/19
New No.832/19
10.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

Reply to the application for leave to defend has been filed on 15.01.2020. Documents have also been filed by the petitioner.

As no one is present on behalf of the parties, matter is adjourned for arguments on application for leave to defend to 04.01.2021. Let copy of the rejoinder, if any, be supplied to the petitioner atleast 15 days before the next date of hearing. Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
10.08.2020